



2026:DHC:7882



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010269952026
+ **OMP (ENF.) (COMM.) 135/2026**
M/S UNICORN MEDIDENT PVT. LTD.

.....Decree Holder

Through: Mr. Gunjan Kumar and Mr.
Kamal Bisht, Advs.

versus

M/S ARORA PROMOTERS PRIVATE LIMITED

.....Judgement Debtor

Through:

CORAM:**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****ORDER(ORAL)****% 15.09.2026**

1. It is apparent from the record that the stamp duty deposited on the arbitral award sought to be enforced in the instant petition is deposited beyond 30 days.

2. This is not in consonance with the scheme envisaged by the Indian Stamp Act, 1899¹, as applicable in NCT of Delhi and the judgment passed by this Court in *M/s URC Construction (P) Ltd. v. Airports Authority of India*².

3. At this stage, learned Counsel appearing for the enforcement Petitioner seeks leave to withdraw the present petition with liberty to file it again as and when the situation arises after satisfying on the aspect of the stamp duty as per the judgment in *M/s URC*

¹ "Act", hereinafter

² **OMP (ENF.) (COMM.) 155/2026**



2026:DHC:7882



Construction (P) Ltd. v. Airports Authority of India(supra).

4. Leave and liberty, as aforesaid, is granted.
5. The present enforcement petition is dismissed as withdrawn with aforesaid liberty.

OM PRAKASH SHUKLA, J

SEPTEMBER 15, 2026/ss